

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 4th day of August , 2021

Crl.M.P.No. 12093/2021

in

PRC No. 09/2019

(On the file of V Metropolitan Magistrate, Egmore, Chennai)

in

K-7 ICF P.S. Crime No. 552/2010

Gopi @ Gopinath

.. Petitioner/Accused

Vs.

State Rep. by
Inspector of Police,
K-7 ICF Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. T.V. Somasundaram, U. Yuvaraj, A. Vinothkumar, P. Praveen Kumar, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested under PT Warrant on 8.7.2021 for execution of N.B.W. for the offences punishable under Section 399 IPC in PRC No. 09/2019 on the file of the learned V Metropolitan Magistrate, Egmore, Chennai, in Crime No. 552/2010 on the file of respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through video conference.

3. Learned counsel for the petitioner submits that N.B.W. was issued against the petitioner due to his non-appearance before the Committal Court. This petitioner was initially arrested on 26.6.2021 by the respondent police in Crime No.120/2021 for the alleged offences u/s. 341, 294(b), 323, 336, 392, 397 and 506(ii) IPC and thereafter in this case he was arrested under PT Warrant on 8.7.2021. Due to Covid pandemic situation, this petitioner has no knowledge about the filing of charge sheet. Hence, he is unable to recall the warrant. His absence is neither wilful nor wanton. Hereinafter, the petitioner will regularly appear before the court and prays for granting bail.

4. Learned CPP submits that NBW was issued against the petitioner on 11.9.2020 for his non-appearance. In this case, he was formally arrested on 8.7.2021 for execution of

NBW. Now, the case is pending for committal. He further submits that this petitioner is having 5 previous cases. If the petitioner is released on bail, again, he will abscond and the case could not be proceeded further and therefore, opposes the grant of bail.

5. NBW was issued during lock-down period. Originally this petitioner was arrested on 26.6.2021 in Crime No.120/2021. In this case, he was formally arrested on 8.7.2021. The petitioner is in custody for more than one month. Considering the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned V Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the said Court daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness during trial.

(d) the petitioner shall not abscond during trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/-R. Selvakumar,
Principal Sessions Judge

Copy to :

1. The V Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

vv

CrI.M.P.No. 12093/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 4th day of August, 2021.

CrI.M.P.No. 12206/2021

in

J-4 Kotturpuram P.S. Crime No. 539/2021

1. Ameen @ Sathikkul Ameen
2. Mohamed Saibullah

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
J-4 Kotturpuram Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. R. Narayanamoorthy, R. Santhosh, M. Ravindran, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 18.7.2021 for the offences punishable under Section 6(b), 24(1) of Cigarette and other Tobacco Products Act r/w 328 IPC in Crime No. 539/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners have been falsely implicated in this case. They are no way connected with the alleged offence. These petitioners are only employees. False case has been foisted on them only for statistical purpose. The petitioners are in custody from 18.7.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that at the time of raid conducted by the police in the petitioners' shop, 3.4 Kg of banned tobacco products were seized.

5. No previous case is reported as against the petitioners. No one is hospitalized after consuming the tobacco products. The petitioners are in custody for more than two weeks. Considering the above facts and the duration of custody, this court is inclined to grant bail to the petitioners subject to condition.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) each with two sureties each for a likesum to the satisfaction of the learned IX Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioners in accordance with law as if the conditions have been imposed and the above petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd/-R. Selvakumar,
Principal Sessions Judge**

Copy to :

1. The IX Metropolitan Magistrate, Chennai.
2. The Superintendent, Sub-Jail, Saidapet, Chennai.

vv

CrI.M.P.No. 12206/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 4th day of August, 2021.

CrI.M.P.No. 12289/2021

in

P-5 MKB Nagar P.S. Crime No. 937/2021

Sekar

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P-5 MKB Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Gopi, S. Kumaresan, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 18.7.2021 for the offences punishable under Section 328 IPC in Crime No. 937/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner has been falsely implicated in this case. He is no way connected with the alleged offence. False case has been foisted on him only for statistical purpose. The petitioner is in custody from 18.7.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that at the time of search made by the police, this petitioner was found in possession of banned tobacco products and from him 740 grams of Maava and cash Rs.600/- were recovered.

5. No previous case is reported as against the petitioners. No one is hospitalized after consuming the tobacco products. The petitioner is in custody for more than two weeks. Considering the above facts and the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd/-R. Selvakumar,
Principal Sessions Judge**

Copy to :

1. The X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

vv

CrI.M.P.No. 12289/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 4th day of August, 2021.

CrI.M.P.No. 12479/2021

in

K-10 Koyambedu P.S. Crime No. 658/2021

Manikandan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K-10 Koyambedu Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. D. Gopi Krishnan, S. Nagaraj, U. Yuvaraj, A. Vinoth Kumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 6.7.2021 for the offences punishable under Section 379, 419, 420 IPC in Crime No. 658/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner has been falsely implicated in this case. No such occurrence was taken place as alleged by the prosecution. False case has been foisted on the petitioner only for statistical purpose. The petitioner has no bad antecedents. He is in custody for about a month. Hence, prays for granting bail.

4. The case of the prosecution is that the complainant left his ATM Card in ATM Centre after withdrawing money. It has been misused by this petitioner and he has withdrawn Rs.25,000/- from the defacto complainant's bank account.

5. There is no proper explanation, how he withdrawn money from the complainant's account without PIN number. No previous case is reported as against the petitioner. He is in custody from 6.7.2021. Considering the above facts and the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned V Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd/-R. Selvakumar,
Principal Sessions Judge**

Copy to :

1. The V Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

vv

CrI.M.P.No. 12479/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 4th day of August, 2021.

CrI.M.P.No. 12589/2021

in

G-1 Vepery P.S. Crime No. 689/2021

1. Prasanth @ Tyson

2. Surya

3. Prem @ Premkumar

4. Madhavan @ Alavandhan

.. Petitioners/Accused

Vs.

State Rep. by

The Inspector of Police,

G-1 Vepery Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Mohanraj, B. Jawahar, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The 1st and 2nd petitioners, who were arrested on 11.7.2021 and 3rd and 4th petitioners were arrested on 27.7.2021 for the offences punishable under Section 147, 148, 341, 294(b), 323, 392, 397 and 506(ii) IPC in Crime No. 689/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners have been falsely implicated in this case. They are no way connected with the alleged offence. False case has been foisted on them only for statistical purpose. Co-accused was granted bail by this court on 30.7.2021. The 1st and 2nd petitioners are in custody from 11.7.2021, 3rd and 4th petitioners are in custody from 27.7.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that due to previous enmity, these petitioners along with other accused waylaid the defacto complainant and robbed Rs.850/- from him at knife point. He objects the granting of bail stating that the 1st petitioner is

having 3 previous cases, 2nd petitioner is having 1 previous case, 3rd petitioner is having 5 previous cases and 4th petitioner is having 6 previous cases.

5. Considering the short duration of custody and number of previous cases pending as against the petitioners 3 and 4, this court is not inclined to grant bail to them at present. The petitioners 1 and 2 are concerned, considering their duration of custody, this court is inclined to grant bail to the petitioners 1& 2 subject to condition.

6. Accordingly, the petitioners 1 & 2 are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) each with two sureties each for a likesum to the satisfaction of the learned II Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners 1 & 2 shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioners 1 & 2 shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners 1 & 2 shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioners 1 & 2 in accordance with law as if the conditions have been imposed and the above petitioners 1& 2 released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners 1& 2 thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

7. As far as the petitioners 3 & 4 are concerned, this petition is dismissed.

Delivered by me today.

**Sd/-R. Selvakumar,
Principal Sessions Judge**

Copy to :

1. The II Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 4th day of August, 2021.

CrI.M.P.No. 12668/2021

in

K-1 Sembium P.S. Crime No. 998/2021

Devaraj

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K-1 Sembium Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Senthil Kumar, R. Prabhakaran, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested under P.T. Warrant on 26.7.2021 for the offences punishable under Section 379 IPC in Crime No. 998/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent of the offence. He has been falsely implicated in this case. Originally, this petitioner was arrested in Crime No. 716/2021 in P3 Vyasarpadi Police Station on 17.7.2021. In this case, he was formally arrested under PT Warrant on 26.7.2021 for the offence u/s.379 IPC. This petitioner is no way connected with the alleged offence. False case has been foisted on him only for statistical purpose. The petitioner is in custody from 26.7.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner committed theft of motor bike of the defacto complainant when it was parked in front of his house. He further submits that this petitioner is having one more previous case of similar nature. This petitioner was arrested only on 26.7.2021 in this case. Hence, he objects the grant of bail.

5. The arrest of the petitioner is very recent. Considering the allegation made against the petitioner and short duration of custody, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me today.

**Sd/-R. Selvakumar,
Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 4th day of August, 2021.

CrI.M.P.No. 12669/2021

in

P-5 MKB Nagar P.S. Crime No. 964/2021

Janakiraman

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P-5 MKB Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Senthil Kumar, M. Madhan Kumar, S. Ravi Kumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 28.7.2021 for the offences punishable under Section 24(1) of COTPA Act 2003 r/w 328 IPC in Crime No. 964/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner has been falsely implicated in this case. He is no way connected with the alleged offence. False case has been foisted on him only for statistical purpose. The petitioner is in custody from 28.7.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that at the time of search made by the police, this petitioner was found in possession of banned tobacco products and from him 70 Kg of prohibited tobacco products were seized. He further submits that the arrest of the petitioner is very recent one and objects the grant of bail.

5. The petitioner was arrested only on 28.7.2021. Huge quantity of banned tobacco products were seized from him. Considering the huge quantity and short duration of custody, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me today.

**Sd/-R. Selvakumar,
Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 4th day of August, 2021.

CrI.M.P.No. 12670/2021

in

K-11 CMBT P.S. Crime No. 405/2021

Vinoth Kumar

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K-11 CMBT Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. D. Gopi Krishnan, U.Yuvaraj, A. Vinoth Kumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 15.7.2021 for the offences punishable under Section 364-A r/w 34 of IPC in Crime No. 405/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is no way connected with the alleged offence. Since, this petitioner is friend of one Periyasamy, he has been roped in this case. Similarly placed co-accused were granted bail by this court in CrI.M.P.No.12478/2021 dated 2.8.2021. The petitioner has no bad antecedents. He is in custody for more than two weeks and prays for granting bail.

4. On the other hand, learned CPP submits that prime accused Periyasamy is not yet arrested and that investigation is still pending. Earlier bail application was dismissed on 28.7.2021 and that there is no change in circumstance and objects the grant of bail.

5. The petitioner is in custody for the past two weeks. Prime accused is one Periyasamy. This petitioner is his friend. Co-accused were granted bail by this court on 2.8.2021. According to CPP, prime accused is not yet arrested. However, considering the

duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned V Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd/-R. Selvakumar,
Principal Sessions Judge**

Copy to :

1. The V Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

vv

CrI.M.P.No. 12670/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 4th day of August, 2021.

Crl.M.P.No. 12675/2021

in

E-4 Abiramapuram P.S. Crime No. 710/2021

Jamal @ Jamaludeen

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
E-4 Abiramapuram Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. K. Bommuraj, N. Ranisantham, V. Saravanan, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 11.7.2021 for the offences punishable under Section 379 IPC in Crime No. 710/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that this petitioner is no way connected with the alleged offence. He has been falsely implicated in this case. False case has been foisted on him only for statistical purpose. He is in custody from 11.7.2021 and prays for granting bail.
4. On the other hand, learned CPP submits that this petitioner along with other accused broke open the defacto complainant's Car glass and looted laptop and cash Rs.2,53,000/- when it was parked in the defacto complainant's friend's house. He further submits that investigation is completed and Charge sheet also filed in this case. This petitioner is also having one previous case of similar nature.

5. According to CPP, this petitioner is having one previous case of similar nature. For which also, the petitioner is moving bail application today. The petitioner was arrested on 12.7.2021 under PT Warrant. Occurrence had taken place on 16.1.2021. Investigation is completed and Charge Sheet also filed in this case. Considering the nature of offence and short duration of custody, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me today.

**Sd/-R. Selvakumar,
Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 4th day of August, 2021.

CrI.M.P.No. 12676/2021

in

E-4 Abiramapuram P.S. Crime No. 17/2021

Jamal @ Jamaludeen

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
E-4 Abiramapuram Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. K. Bommuraj, N. Ranisantham, V. Saravanan, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 12.7.2021 under PT Warrant for the offences punishable under Section 379 IPC in Crime No. 17/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is no way connected with the alleged offence. Originally, he was arrested on 11.7.2021 in Crime No. 710/2021. Thereafter, he has been implicated in this case and remanded to judicial custody under PT Warrant on 12.7.2021. This petitioner is no way connected with the alleged offence. In this case occurrence took place on 16.1.2021. The respondent police wantonly implicated him in this case with an ulterior motive. False case has been foisted on him only for statistical purpose. He is in custody from 12.7.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with other accused broke open the defacto complainant's Car glass and looted laptop and other valuable goods when it was parked in the defacto complainant's apartment. He further

submits that investigation is completed and Charge sheet also filed in this case. This petitioner is also having one previous case of similar nature.

5. According to CPP, this petitioner is having one previous case of similar nature. For which also, the petitioner is moving bail application today. The petitioner was arrested on 11.7.2021. Investigation is completed and Charge Sheet also filed in this case. Considering the nature of offence and short duration of custody, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me today.

**Sd/-R. Selvakumar,
Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 4th day of August, 2021.

CrI.M.P.No. 12677/2021

in

N-4 Fishing Harbour P.S. Crime No. 817/2021

D. Madhan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
N-4 Fishing Harbour Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Nithiyavel, R. Mukesh Kannanh, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 3.7.2021 for the offences punishable under Section 341, 294(b), 323, 392, 506(ii) IPC in Crime No. 817/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is no way connected with the alleged offence. Co-accused was already granted bail by this court on 29.7.2021. He has been detained under Act 14/1982 and released only on 15.6.2021. After his release, the respondent police deliberately foisted this case against him. No such occurrence has happened as narrated in the FIR. He is in custody for more than 25 days and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with other accused waylaid the defacto complainant and demanded money for consuming liquor. On his refusal, the accused abused him and assaulted him with hands and robbed Rs.1350/- from him at knife point. He objects the granting of bail stating that this petitioner is having 13 previous cases.

5. Though the petitioner is having some previous cases, as far as this case is concerned, he is in custody for the past one month. Co-accused was granted bail by this court. According to counsel for the petitioner, already this petitioner was detained under Act 14/1982 and this petitioner was released only on 15.6.2021. After his release, immediately, the police deliberately foisted the present case against the petitioner. There are chances for foisting false case at the hands of the respondent police. Considering the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XVI Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd/-R. Selvakumar,
Principal Sessions Judge**

Copy to :

1. The XVI Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

vv

CrI.M.P.No. 12677/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Wednesday, the 4th day of August 2021**

CrI.M.P.No.12678/2021

in

TIW Guindy P.S. Cr.No.327/2021

Jafer Sathic Sheik Abdul Kader

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
Traffic Investigation Wing,
Guindy Police Station,
Chennai.

.. Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. V. Nageswari, S. Kartik, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 25.7.2021 for the offence punishable under Section 279, 338, 308 IPC r/w. 185 M.V. Act @ Sec. 279, 304(ii) IPC r/w. 185 MV Act in Cr.No.327/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He did not drive the vehicle in a rash and negligent manner. The deceased alone without following the traffic rules crossed the road, which ended in the alleged accident. The petitioner is in custody from 25.7.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that the petitioner under the influence of alcohol drove the Car in a rash and negligent manner and hit the deceased who was crossing the road and the victim died in the hospital. He further submits that petitioner's earlier petition was dismissed only on 28.7.2021 and there is no change of circumstance and thus seriously objects granting bail.

5. The petitioner, under the influence of alcohol, drove the vehicle in a rash and negligent manner and caused accident. The victim died in the hospital. A valuable life has been lost. The petitioner was arrested on 25.7.2021. His earlier petition was dismissed only on 28.7.2021. Considering the nature of offence and no change of circumstance, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Wednesday, the 4th day of August 2021**

CrI.M.P.No.12679/2021

in

J.3, Guindy P.S. Cr.No.666/2021

1. Saharkumar
2. Nivash Kumar

.. Petitioners/Accused.

Vs.

State Rep. by
The Inspector of Police,
J.3, Guindy Police Station,
Chennai.

.. Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. K. Hassan Ali, H. Arif Ali, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 24.7.2021 for the offence punishable under Section 328 IPC and Sec.20(2) of COTP Act in Cr.No.666/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioners and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent. They are only labours. They have not committed any offence as alleged. They have been falsely implicated in this case. The petitioners are in custody from 24.7.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that when the police party was on routine checkup, the petitioners were found in possession of banned tobacco products in gunny bags. The police arrested the accused and seized the contraband, namely, HANS about 2 kg. packets, COOLLIP, 2 kg. packets, MDM 1 kg. packets, SWAGAT 1 kg. packets, Remo 1 kg packets, Maava betelnuts 1 kg. along with two wheeler and cash

Rs.14,200 under mahazar. The accused took the police to the place of their owner, where, the police have recovered HANS 3 kg. packets, COOL LIP 2 kg. packets, MDM 1 kg. packets, SWAGAT, Remo 1 kg. packets and Maava betel-nuts about 3 kg. The police have also recovered one Grinder used for preparing the tobacco products along with other ingredients. He further submits that petitioners' earlier petition was dismissed only on 27.7.2021 and there is no change of circumstance and thus seriously objects granting bail.

5. Huge quantity of banned tobacco products were recovered from the accused. Petitioners' earlier petition was dismissed only on 27.7.2021. According to learned counsel for the petitioners, they are only labours. However, considering the fact that these type of offences are on the rise of the City and no change of circumstance, this court is not inclined to grant bail to the petitioners at present.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Wednesday, the 4th day of August 2021**

Crl.M.P.No.12682/2021

in

S.C.No. 286/2013

(On the file of XIX Additional Sessions Judge, Chennai)

in

H-1, Washermenpet P.S. Crime No.140/2010

John Jaisingh

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
H-1, Washermenpet Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. B. Shankar, Mohammed Aasif, V. Venkatesan, counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 21.12.2020 on execution of N.B.W. for the offences punishable under Section 452, 341, 302, 120(B) r/w 34 IPC in S.C.No. 286/2013 on the file of the learned XIX Additional Sessions Judge, Chennai, in Crime No.140/2010 on the file of respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through video conference.

3. Learned counsel for the petitioner submits that N.B.W. was issued against the petitioner due to his non-appearance before the trial court. Due to Covid pandemic situation, this petitioner was unable to recall the warrant. His absence is neither wilful nor wanton. Hereinafter, the petitioner will regularly appear before the court and prays for granting bail.

4. Learned CPP submits that the petitioner is a habitual offender involved in several cases. In this case, NBW was issued against the petitioner on 10.1.2020 and the same was executed on 21.12.2020. After much effort, the petitioner was secured by the police. Now,

the case is posted for examination of witnesses. If the petitioner is released on bail, again, he will abscond and the case could not be proceeded further. Petitioner's earlier petition was dismissed only on 22.7.2021 and there is no change of circumstance and thus, objects granting bail.

5. It is a case of 302 IPC. Due to the absence of the accused one after another, the case is pending from 2013. Now, the case is pending for examination of witnesses. If the petitioner is released on bail, chances for absconding is more. Earlier petition was dismissed only on 22.7.2021. No change of circumstance. Under such circumstances, this court is not inclined to grant bail to the petitioner.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Wednesday, the 4th day of August 2021

Crl.M.P.No.12683/2021

in

S.C.No.254/2016

(On the file of VII Additional Sessions Judge, Chennai)

in

H-1, Washermenpet P.S. Crime No.141/2010

John Jaisingh

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
H-1, Washermenpet Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. B. Shankar, Mohammed Aasif, V. Venkatesan, R. Shanthosh Kumar, counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 23.3.2021 on execution of NBW for the offences punishable under Section 341, 384, 336, 307, 506, 427 r/w 34 IPC in S.C.No. 254/2016 on the file of the learned VII Additional Sessions Judge, Chennai, in Crime No.141/2010 on the file of respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through video conference.

3. Learned counsel for the petitioner submits that N.B.W. was issued against the petitioner due to his non-appearance before the trial court. Due to Covid pandemic situation, this petitioner was unable to recall the warrant. His absence is neither wilful nor wanton. Hereinafter, the petitioner will regularly appear before the court and prays for granting bail.

4. Learned CPP submits that the petitioner is a habitual offender involved in several cases. In this case, NBW was issued against the petitioner on 19.11.2018 and the same was executed only on 21.12.2020. After much effort, the petitioner was secured by the police.

Now, the case is posted for examination of witnesses. He is a murder case accused in S.C.No.286/2013 and the same is pending for these long years due to the absence of the petitioner and others. If the petitioner is released on bail, again, he will abscond and both the cases could not be proceeded further and thus, objects granting bail.

5. The petitioner is also involved in a murder case in S.C.No.286/2013 and the same is pending from 2013. In this case, NBW was pending for more than 2 years and only on 21.12.2020 he was secured by the police. The petitioner is not diligent in conducting the trial before the Court concerned. Now, both the cases are pending for examination of witnesses. If the petitioner is released on bail, chances for absconding is more. Under such circumstances, this court is not inclined to grant bail to the petitioner.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Wednesday, the 4th day of August 2021**

CrI.M.P.No.12684/2021

in

S.C.No.429/2013

(On the file of VI Additional Sessions Judge, Chennai)

in

P.2, Otteri P.S. Crime No.802/2009

Appunu @ Jayakumar

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P.2, Otteri Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. B. Shankar, Mohammed Aasif, V. Venkatesan, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 4.8.2020 on execution of NBW for the offences punishable under Section 341, 384, 307, 336, 427, 506(ii) IPC @ 341, 393, 394, 397, 506(ii) r/w. 34 of IPC and Sec.3 of TNPPDL Act in S.C.No.429/2013 on the file of the learned VI Additional Sessions Judge, Chennai, in Crime No.802/2009 on the file of respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through video conference.

3. Learned counsel for the petitioner submits that N.B.W. was issued against the petitioner on 2.8.2016 due to his non-appearance before the trial court. The petitioner was arrested on 4.8.2020 on execution of NBW. His absence is neither wilful nor wanton. Hereinafter, the petitioner will regularly appear before the court and prays for granting bail.

4. Learned CPP submits that the petitioner is a habitual offender having 5 previous cases of robbery. In this case, NBW was issued against the petitioner on 2.8.2016 and the same was executed during 2020. After much effort, the petitioner was secured by the

police. Now, the case is pending for examination of witnesses. He objects granting bail stating that if the petitioner is released on bail, he may abscond and the case proceedings would be stalled.

5. The petitioner is in custody for the past 1 year. The case is pending at the stage of examination of witnesses. Considering the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned VI Additional Sessions Judge, Chennai and on further condition that

(a) the sureties shall affix their photograph and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the said Court daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copies to :

1. Learned VI Additional Sessions Judge, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

nmk

CrI.M.P.No.12684/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Wednesday, the 4th day of August 2021

Crl.M.P.No.12412/2021

And

Crl.M.P.No.12685/2021

(intervene petition)

in

R.10, MGR Nagar P.S. Cr.No.951/2020

Saritha

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
R.10 MGR Nagar Police Station
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. D. Suriyanarayanan, R. Indhumathi, L. Lakshmi, Counsel for the petitioner and of CPP for respondent and of M/s. A. Saranraj, P. Thamaraiselvam, Counsel for the intervener, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest at the hands of the respondent police, for the alleged offence u/s.380 of IPC in Crime No.951/2020 on the file of the respondent police, seeks anticipatory bail.
2. Learned counsel for the petitioner and intervener and the learned CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that the petitioner and the defacto complainant had live-in relationship since 2007. Since there was some misunderstanding, they got separated this false and exaggerated complaint has been given. The petitioner has nothing to do with the alleged offence and hence prays for granting anticipatory bail.
4. On the other hand, learned CPP submits that the petitioner alleged to be the 2nd wife of the defacto complainant eloped with some other person by taking gold jewels weighing 7 sovereigns, house hold articles and cash Rs.30,000/- from the house and she

also received Rs.2 lakh, which was given as advance, from the house owner. According to learned CPP, the petitioner is in the habit of cheating the innocent persons under the guise of marriage and thus objects granting anticipatory bail.

5. Defacto complainant is a married man having children. He developed illicit intimacy with the present petitioner and started living together. Now it is alleged that the accused had taken away all the jewels and household articles and ran away with some other person and thus, the counsel for the intervener objects granting anticipatory bail. On the other hand, learned counsel for the petitioner submits that since there was strained relationship between the petitioner and the defacto complainant, an exaggerated and false complaint has been given and prays for granting anticipatory bail. Considering the illegal activities of both the parties and the fact that some of the jewels were presented by the defacto complainant during live-in relationship, prima facie, whether the offence u/s.380 is made out or not is a moot point to be decided in the trial. Petitioner is a woman. Arresting and custodial interrogation appears to be unnecessary. Hence, this court is inclined to grant anticipatory bail to the petitioner subject to following conditions.

6. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on her appearance, within a period of fifteen days from the date of receipt of a copy of this order, before the learned XXIII Metropolitan Magistrate, Chennai on condition that the petitioner shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioner shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copies to:

1. The XXIII Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, R.10, MGR Nagar Police Station, Chennai.

nmk

CrI.M.P.No.12412/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Wednesday, the 4th day of August 2021

CrI.M.P.No.12593/2021

in

D.1, Triplicane P.S. Cr.No.568/2021

Abdul Ali @ Kaja

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
D.1, Triplicane Police Station
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. T.V. Somasundaram, U. Yuvaraj, P. Praveen Kumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest at the hands of the respondent police, for the alleged offence u/s. 341, 294(b), 323, 324, 506(ii) of IPC in Crime No.568/2021 on the file of the respondent police, seeks anticipatory bail.
2. Learned counsel for the petitioner and the learned CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. Arrested accused already enlarged on bail. Hence prays for granting anticipatory bail.
4. On the other hand, learned CPP submits that due to previous enmity, this petitioner along with other accused assaulted the defacto complainant and caused injury. He objects granting anticipatory bail.
5. The alleged assault is with stones, wooden log and belt. According to learned CPP injured has been discharged and the petitioner has no bad antecedent. Except Sec.506(ii) IPC other offences are bailable. Arrested accused was already enlarged on bail

by the Court below. Considering the above facts, this court is inclined to grant anticipatory bail to the petitioner subject to following conditions.

6. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on his appearance, within a period of fifteen days from the date of receipt of a copy of this order, before the II Metropolitan Magistrate, Chennai on condition that the petitioner shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioner shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copies to:

1. The II Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, D.1, Triplicane Police Station, Chennai.

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Wednesday, the 4th day of August 2021

Crl.M.P.Nos.12594 and 12603/2021

in

F-5, Choolaimedu P.S. Crime No.542/2021

Vinoth @ Magesh Kumar

.. Petitioner/Accused
in Crl.M.P.No.12594/2021

Varun @ Vadivel

.. Petitioner/Accused
in Crl.M.P.No.12603/2021

Vs.

State Rep. by
The Inspector of Police,
F-5, Choolaimedu Police Station,
Chennai.

..Respondent/Complainant
in both the petitions.

Both the petitions are coming on this day before me for hearing, upon hearing M/s.U.Yuvaraj, Y.Selvaraj, A.Vinoth Kumar and P.Praveen Kumar, Counsel for the petitioners and CPP for respondent, this Court delivered the following :

COMMON ORDER

1. The petitioners, who apprehend arrest by the respondent police for the alleged offences punishable u/s 341, 364, 365 and 506(i) of IPC in Crime No.542/2021 on the file of the respondent police, seek anticipatory bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that Varun(the petitioner in Crl.M.P.No.12603/21) had love affair with one Dilshith Begam. Vinoth(the petitioner in Crl.M.P.No.12594/21) is his friend. The family of Dilshith Begam refused to marry her to the said Varun. In pursuance of that, there was a panchayat, in which the petitioners participated. Nothing more than that had happened. However, a false case has been registered against the petitioners and others. The petitioners apprehend arrest and prays for granting anticipatory bail.

4. On the other hand, the learned CPP submits that the defacto complainant's son Thaslim Basha is the cousin of Dilshith Begam. The mother of Dilshith Begam refused to marry her to the petitioner Varun, since he refused to convert into Muslim. Thereafter, marriage was arranged to Dilshith Begam with another person by Towfiq. Being aggrieved at, the petitioners herein and others kidnapped the defacto complainant's son Thaslim Basha in order to coerce their family to send Dilshith Begam to Varun. They have kidnapped the defacto complainant's son in a Fortuner Car from Anna Nagar and taken him to a remote place near Chengalpet and there, he was assaulted and threatened. He further submits that petitioners' earlier petition was dismissed on 29.6.2021 and there is no change of circumstance. The 2nd anticipatory bail petition before this court is not maintainable and hence seriously objects granting anticipatory bail.

5. These petitioners kidnapped the defacto complainant's son in order to pressurise the family members of Dilshith Begam to marry Varun, with whom she had lover affair. There are CCTV footage to show the forcible kidnapping of the defacto complainant's son through that car. Earlier petition was dismissed on 29.6.2021. This is the 2nd anticipatory bail petition. There is no change of circumstance. Considering the above facts, this court is not inclined to grant anticipatory bail to the petitioners.

6. Hence, both the petitions are dismissed.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Wednesday, the 4th day of August 2021

CrI.M.P.No.12595/2021

in

P.3, Vyasarpadi P.S. Cr.No.191/2021

Malar

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
P.3, Vyasarpadi Police Station
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. J. Rajkumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest at the hands of the respondent police, for the alleged offence u/s. 273, 328 of IPC and Sec.24(1) of COTP Act 2003 in Crime No.191/2021 on the file of the respondent police, seeks anticipatory bail.
2. Learned counsel for the petitioner and the learned CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that the petitioner is aged 61 years. She is noway connected with the alleged offence. Only based on the confessional statement of co-accused she has been falsely implicated in this case. Arrested accused were already enlarged on bail by this court on 15.4.2021 itself. Hence prays for granting anticipatory bail.
4. On the other hand, learned CPP submits that this petitioner along with other accused indulged in the sale of banned tobacco products. While other persons were arrested by the police, this petitioner managed to escape from the place. From the arrested accused 60 Kg of banned tobacco products were seized. He seriously objects granting anticipatory bail.

5. It is alleged that 60 kg of banned tobacco products were seized from the accused. According to learned counsel for the petitioner, the petitioner is a woman, aged 61 years. Though no bad antecedent was reported against the petitioner, the offence of selling banned tobacco products is on the rise in the City. Several persons were arrested and remanded to custody. Co-accused were granted bail after sufficient period of incarceration. Granting anticipatory bail may encourage other persons to involve in similar offence. Hence, this court is not inclined to grant anticipatory bail to the petitioner.

6. Petition is dismissed.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Wednesday, the 4th day of August, 2021.

Crl.M.P.No.12596/2021

in

Crl.M.P.No.11403/2021

in

Crime No.1922/2021

Boobhal

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

H-1, Washermenpet Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.R.Thulasi Manikandan and R.Rajadurai and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.11403/2021, dt: 12.7.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted anticipatory bail by this court in Crl.M.P.No.11403/2021, dated 12.7.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition till 2.8.2021.
5. The petitioner has complied the condition for 17 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-R.Selvakumar

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Wednesday, the 4th day of August, 2021.

Crl.M.P.No.12597/2021

in

Crl.M.P.No.11402/2021

in

Crime No.1922/2021

Saravanan @ Vijayakanth

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

H-1, Washermenpet Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.R.Thulasi Manikandan and R.Rajadurai and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.11402/2021, dt: 12.7.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted anticipatory bail by this court in Crl.M.P.No.11402/2021, dated 12.7.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition till 2.8.2021.
5. The petitioner has complied the condition for 17 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-R.Selvakumar

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Wednesday, the 4th day of August, 2021.

Crl.M.P.No.12598/2021

in

Crl.M.P.No.11401/2021

in

Crime No.1922/2021

Ratchagamoorthy

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

H-1, Washermenpet Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.R.Thulasi Manikandan and R.Rajadurai and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.11401/2021, dt: 12.7.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted anticipatory bail by this court in Crl.M.P.No.11401/2021, dated 12.7.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition till 2.8.2021.
5. The petitioner has complied the condition for 17 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-R.Selvakumar

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Wednesday, the 4th day of August, 2021.

Crl.M.P.No.12599/2021

in

Crl.M.P.No.11281/2021

in

Crime No.309/2021

Eli @ Dinesh

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K-11, C.M.B.T. Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.S.Nagaraj and P.Sathish and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.11281/2021, dt: 7.7.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.11281/2021, dated 7.7.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition till 2.8.2021.
5. The petitioner has complied the condition for 22 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Wednesday, the 4th day of August, 2021.

Crl.M.P.No.12600/2021

in

Crl.M.P.No.11032/2021

in

Crime No.242/2021

B.Prabhu

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
J-2, Adyar Traffic Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.S.Prabhu and C.Sridhar and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.11032/2021, dt: 9.7.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.11032/2021, dated 9.7.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition till 2.8.2021.
5. The petitioner has complied the condition for 19 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Wednesday, the 4th day of August, 2021.

Crl.M.P.No.12601/2021

in

Crl.M.P.No.12255/2021

in

Crime No.10/2020

Mahesh

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

W-26, Ashok Nagar All Women Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.D.Pandarath and N.Naresh and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.12255/2021, dt: 25.6.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted anticipatory bail by this court in Crl.M.P.No.12255/2021, dated 25.6.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition for 28 days till 2.8.2021.
5. The petitioner has complied the condition for 28 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Wednesday, the 4th day of August, 2021.

Crl.M.P.No.12602/2021

in

Crl.M.P.No.11436/2021

in

Crime No.895/2020

AmulRaj

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

K-1, Sembium Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.G.Sonai Bothi Rajan and S.Senthil Kumar and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.11436/2021, dt: 12.7.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.11436/2021, dated 12.7.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition till 3.8.2021.
5. The petitioner has complied the condition for 19 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-R.Selvakumar

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 4th day of August, 2021

CrI.M.P.No.12667/2021

in

R-2, Kodambakkam P.S. Cr.No.60/2021

Suresh @ Ramapuram Suresh

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
R-2, Kodambakkam Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s.P.Murugesan, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 29.6.2021 on P.T.Warrant for the offences punishable under Section 341, 294(b), 307 and 506(ii) of IPC in Crime No.60/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that co-accused were already granted bail. The petitioner is in custody for more than a month and prays for bail.

4. On the other hand, the learned CPP submits that the petitioner was remanded on P.T. Warrant on 29.6.2021. The occurrence took place on 18.3.2021. With great difficulty, he has been secured. He is a notorious rowdy element, having 23 previous cases and seriously objects granting bail.

5. On perusal of the C.D., the petitioner was engaged as a hooligan for committing the offence. He is having 23 previous cases. The injury sustained by the

victim is serious in nature. Though the investigation is completed, considering the bad antecedents of the petitioner, this court is not inclined to grant bail.

6. Petition is dismissed.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

ss

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Wednesday, the 4th day of August, 2021.

Crl.M.P.No.12604/2021

in

K-9, Thiru.Vi.Ka. Nagar P.S. Crime No.885/2019

J.Sekar

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

K-9, Thiru.Vi.Ka.Nagar Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s.G.James Pandian, C.Ruban D.Silva, M.Benazir Begum and M.Stella, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, apprehending arrest at the hands of the respondent police, for the alleged offences u/s.420, 465, 468, 471 of IPC in Cr.No.885/2019 on the file of the respondent police, seeks anticipatory bail.

2. Learned counsel for the petitioner and the learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is a tenant in the building belongs to Kumaran Nagar Residents Welfare Association. There was some dispute between the landlord and the tenant. A suit has been filed before the City Civil Court in O.S.No.4531/2018. An exaggerated complaint as if the petitioner had created a bogus agreement of lease and produced the same before Punjab National Bank for obtaining loan. The petitioner has not created any forged document as alleged in the complaint and prays for anticipatory bail.

4. Learned CPP submits that the earlier petition in Crl.M.P.No.906/2021 was dismissed by this court on 23.1.2021.

5. Earlier petition was dismissed on the ground that the petitioner deliberately created false document for availing bank loan and the agreement dated 16.11.2012 between Srinivasan, the President of the Welfare Association and the present petitioner as if there was a lease for a period of 35 years is bogus. The shop was leased to one P.S.Arun Kumar

for running a Milk Booth for the welfare of the members of the Association. He sub-leased the same to the petitioner. Now, it appears that he has created a document of lease with effect from 16.12.2012. No change of circumstances. Further, the dismissal of the earlier petition was also not referred in the petition. Under such circumstances, this court is not inclined to grant anticipatory bail.

6. Petition is dismissed.

Delivered by me today.

Sd/-R.Selvakumar

ss

Principal Sessions Judge.

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Wednesday, the 4th day of August, 2021

CrI.M.P.No.12580/2021

in

F-2, Egmore P.S. Cr.No.553/2021

Velkumar

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
F-2, Egmore Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s.T.V.Somasundaram, U.Yuvaraj and P.Praveen Kumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 26.7.2021 on for the offences punishable under Section 294(b), 353, 328 of IPC and Sec.24(1) of COTP Act, 2003 in Crime No.553/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the respondent police issued Sec.41A notice issued for enquiry in connection with Cr.No.552/2021. When he went for enquiry, the respondent police arrested him in Cr.No.553/2021 and he was remanded to custody. The petitioner is in custody for the past 10 days and prays for bail.

4. On the other hand, the learned CPP submits that the respondent police went to the house of the petitioner and seized 1,25,056 pockets of banned tobacco products. The arrest is very recent, thus, seriously objects granting bail.

5. On perusal of the F.I.R., the police have seized 80352 packets of REMO, 7500 packets of HANS, 9996 packets of COOLLIP, 2040 packets of SWAGAT, 12584 packets of VIMAL, 12584 packets of V1 Tobacco, totally, 1,25,056 packets from the house of the petitioner. Considering the quantity of contraband seized from the petitioner's house and duration of custody, this court is not inclined to grant bail.

6. Petition is dismissed.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

ss